GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA UNSTARRED QUESTION NO. 2536 TO BE ANSWERED ON 06.03.2020

Violation of Environmental Laws

2536. SHRI PARVESH SAHIB SINGH VERMA:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has proposed inclusion of more civil penalties for violation of Environmental laws and if so, the details thereof;
- (b) whether principles of strict liability can be used by National Green Tribunal while adjudging cases relating to environmental offences and if so, the details thereof; and
- (c) whether all recommendations of the 186th report of the Law Commission on Environmental courts have been implemented, if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO)

- (a) At present, the Government does not propose inclusion of more civil penalties for violation of Environmental laws.
- (b) Principle of strict liability is provided under section 17 of the NGT Act, 2010 and can be used by the National Green Tribunal, depending upon the facts and circumstances of the case.
- (c) The Government of India has implemented the recommendations of the 186thReport of the Law Commission, of September, 2003on proposal to constitute environment courts and has established the National Green Tribunal in 2010.
